

**HIGH COURT OF CHHATTISGARH, BILASPUR****NOTIFICATION**No. 110 (Mis.) /  
II-15-19/2020Bilaspur, dated 9 October, 2020

Following amendments are incorporated in Chhattisgarh High Court Services (Appointment, Conditions of Service and Conduct) Rules, 2017.

**AMENDMENT**

1. Existing Rule-11 (1) is substituted with the following;

(1) All appointments to the services by direct recruitment (including Contingency Paid Employees appointed to a regular post by way of promotion) shall be on probation for a period of three years. During the period of probation, they shall be paid stipend as mentioned below;

**1<sup>st</sup> year-** 70% of the minimum of the pay scale of the post;

**2<sup>nd</sup> year-** 80% of the minimum of the pay scale of the post;

**3<sup>rd</sup> year -** 90% of the minimum of the pay scale of the post;

Provided that during probation period, other allowances along-with stipend shall be received as a Government Servant.

2. In Rule 11 (4) (i), after the words "service in the post.", following sentence is added;

"After successful completion of probation period and after confirmation, the pay of the member of the service shall be fixed at minimum of the pay scale applicable to the service or the post they hold."

These amendments shall come into force with immediate effect.

By order of Hon'ble the Chief Justice

  
09.10.2020  
**(Neelam Chand Sankhla)**  
Registrar General

Endt. No. 8501 /  
II-15-19/2020Bilaspur, dated 9 October, 2020**Copy forwarded to:-**

1. Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
2. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.

